GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 1449 (TO BE ANSWERED ON THE 4th March 2020)

POLICY FOR OPERATIONS OF DRONES

SHRI D. KUPENDRA REDDY 1449. DR. K.V.P. RAMACHANDRA RAO

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether it is a fact that about lakhs of civil drones are being operated in the country by private owners of such drones;

(b) if so, the details thereof;

(c) whether the Ministry has formulated any policy in this connection;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether Government is making registration of all drones and register all drone operations, the details thereof?

ANSWER

MINISTER OF STATE (IC) IN THE MINISTRY OF CIVIL AVIATION

(Shri Hardeep Singh Puri)

(a) & (b) As per the information received on Digital Sky Portal during 14.01.2020 to 31.01.2020, the category wise number of civil drones enlisted are as under:-

Category Number Nano 1832 Micro 13735 2808 Small 140 Medium 1038 Large 19553 Total

(c) to (e) Rule 15A of the Aircraft Rules, 1937 provides that no remotely piloted aircraft of all upweight more than 250 grams shall be flown unless such aircraft has been allotted a Unique Identification Number (UIN) by the Director General of Civil Aviation. Further, as per the Civil Aviation Requirements (CAR) Section 3, Air Transport, Series X, Part I issued by the Directorate General of Civil Aviation (DGCA), all drones, except those exempted under the said Rule and CAR, shall require UIN.